

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 1074/98

Date of Decision: 12.4.1999

Shri T.M. Farooqui Momameduddin Petitioner/s

Shri B. Dattamurthy. Advocate for the
Petitioner/s.

v/s.

Union of India and others Respondent/s

Shri V.S. Masurkar. Advocate for the
Respondent/s

CORAM:

Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman
Hon'ble Shri D.S. Baweja, Member (A)

(1) To be referred to the Reporter or not? *W*

(2) Whether it needs to be circulated to
other Benches of the Tribunal? *W*

R.G. Vaidyanatha
(R.G. Vaidyanatha)
Vice Chairman

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH 'GULESTAN' BUILDING NO:6
PRESCOT ROAD, MUMBAI:1

Original Application No.1074/98

Monday the 12th day of April 1999.

CORAM:Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri D.S. Baweja, Member (A)

T.M. Farooqui Mohameduddin
Residing at
Patel Arcade Extension,
III Floor, Block No.6,
M. Azad Road, Nagpade,
Mumbai.

... Applicant.

By Advocate Shri B. Dattamurthy.

V/s.

Union of India through
The Chief General Manager,
MTNL, 15th floor,
Telephone House,
Prabhadevi (West)
Mumbai.

General Manager (Admn)
MTNL Telephone House,
V.S. Marg.,
Dadar, Mumbai.

General Manager (South)
2nd floor, Telephone Bhavan,
Colaba, Mumbai.

... Respondents.

By Advocate Shri V.S. Masurkar.

ORDER (ORAL)

¶ Per Shri Justice R.G. Vaidyanatha, Vice Chairman

This is an application filed by the applicant seeking a direction to the respondents to consider the claim of the applicant for promotion seeking grant of Lateral Advancement Promotion to the Scale of Rs. 2000 - Rs. 3500 (pre-revised) from due date with all consequential benefits. The respondents in their reply have clearly stated that applicant's case for Lateral Advancement Ptomotion is being considered and it is in progress. The relevant CRs and Special Report will be placed before the D.P.C. for consideration as per rules.

After having heard both sides and perusal of the materials on record the applicant's case is admitted and the respondents have clearly stated that they are going to consider the claim of the applicant as per rules. The learned counsel for the applicant submits that the matter is delayed since five years and therefore time limit may be fixed by the Tribunal. The learned counsel for the respondents submitted that reasonable time limit may be fixed.

2. In the circumstances of the case the O.A. is disposed of at the admission stage with a direction to the respondents to consider the claim of the applicant for Lateral Advancement Promotion as per rules based on CRs and Special report and other documents and service records. The D.P.C. to consider the case of the applicant expeditiously preferably within six months from the date of receipt of copy of this order. No order as to costs.

~~D.S. Bawejar~~
(D.S. Bawejar)
Member(A)

R.G. Vaidyanatha
(R.G. Vaidyanatha)
Vice Chairman

NS